

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this Monday, the **19th** day of **October** 2020

Original Application No. 330/01291/2019

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)

Tufail Ahmad Khan S/o Manauwar Husain Khan,
Aged about 61 years,
R/o House No.17-B-Bind Tola, Zafra Bazar,
Sadar, Gorakhpur.

. . .Applicant

By Adv : Shri S.K. OM

V E R S U S

1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
2. General Manager, N.E. Railway, Gorakhpur.
3. Asstt. Divisional Railway Manager, North Eastern Railway, Lucknow.
4. Senior Divisional Commercial Manager, North Eastern Railway, Lucknow.
5. Asstt. Commercial Manager, North Eastern Railway, Lucknow.

. . .Respondents

By Adv: Shri Arun Kumar Gupta

O R D E R

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)

We have joined this Division Bench online through video conferencing.

2. Shri S.K. Om, learned counsel for the applicant is present online and Shri Arun Kumar Gupta, learned counsel for the respondents is present in court.
3. Heard learned counsel for the parties on admission and perused the record available in pdf. form.
4. At the very outset, learned counsel for the applicant submitted that a representation dated 26.08.2019, is pending consideration, before the respondents and the applicant will be satisfied if a direction is issued to the respondent concerned (General Manager, North Eastern Railway, Gorakhpur) to decide that by passing a reasoned and speaking order keeping in view the provisions as contained in Para 1344(1) and 1344 (3) of Indian Railway Establishment Code, in a time bound manner.
5. Learned counsel for the respondents has no objection against this limited prayer made by the learned counsel for the applicant.
6. In view of the above, no useful purpose will be served in keeping this matter pending and it is disposed of finally with a direction to the respondent concerned (General Manager, North Eastern Railway, Gorakhpur) to decide the pending representation dated 26.08.2019, by passing a reasoned and speaking order, keeping in view the provisions as contained in Para 1344(1) and 1344 (3) of Indian Railway Establishment Code, within a period of three months from the date of receipt of

a certified copy of this order. The order so passed shall be communicated to the applicant without any delay.

7. With this direction, the original application is disposed of. No order as to costs.

8. It is made clear that we have not expressed any opinion on the merits of the case.

9. Hon'ble Mr. Anand Mathur, Member (Administrative) has consented to this order during video conferencing.

(Anand Mathur)
Member(A)

(Justice Vijay Lakshmi)
Member (J)

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